

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 9

CP/295(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.11.2023**

NAME OF THE PARTIES: **DEEPAK BHAGWANDAS RAHEJA VS SEA**
 PRINCESS DEVELOPERS PRIVATE
 LIMITED

Section 241(1), 242(4) of the Companies Act, 2013

ORDER

CP/295(MB)2023

- 1) Mr. Nausher Kohli, Ld. Counsel for the Petitioner is present. Mr. Shyam Kapadia, Ld. Counsel for Respondent Nos. 2 and 5 and Mr. Viraj Parikh, Ld. Counsel for Respondent Nos. 3 & 4 are also present and waives service of Notice.
- 2) Ld. Counsel for the Petitioner briefly described the issue involved in the present Company Petition and prays that an Interim Order be granted to stay the action to be taken by the other Party, in view of the their representation on the Board.
- 3) However, Counsel for Respondents, on instructions, undertake not to deal in any manner till the next date of hearing and further seek some time to respond briefly to the issue involved in the present Company Petition. Time is allowed.

- 4) Respondents are directed to file and place on record Affidavit in Replies within a period of Two (2) weeks from today by duly serving copies to the other side well in advance.
- 5) Stand over to 05.12.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare